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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 01/02/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :

PETITION NUMBER : TCP/76/2016

NAME OF THE PETITIONER(S) : S. Pathmakumar

NAME OF THE RESPONDENT(S) : P.K Enterprises Private Limited & 2 others

UNDER SECTION : 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1) S. Hari

Counsel for Petitioner



2) Kannan P.T.
Counsel for Respondent No. 3.

Counsel on behalf of
M/s. Fox Mandal & Associates



3) K. RAMASAMY &
G.V. MOHAN KUMAR

Counsel for Respondent
1 & 2



ORDER

Counsel for petitioner present. Counsel for R1 & R2 and counsel for R3 are present. Counsel for petitioner and R1 & R2 have agreed on the names suggested jointly for conducting a statutory audit of R1 company and it has been left to this Bench to nominate any one of the CAs. Therefore, in the light of the joint memo filed by the parties, we will appoint M/s S R Company, Chartered Accountants to conduct statutory audit of R1 company with effect from 2008 till 2013 and file a report thereon within a period of two months from the date of receipt of the order of this Bench. The joint memo filed by the petitioner and R1 & R2 is taken on record. The CA is also given liberty to fix his remuneration as per the practice in vogue which will be paid by both the parties at a ratio of 50:50. The parties are directed to provide all the relevant record, books of accounts, etc., and cooperate with the CA for completion of the statutory audit of R1 company for the period stated above within the stipulated time and submit a report to this Bench by providing a copy of the same to both the parties. The Registry is also directed to send a copy of this order to the Chartered Accountant for information and compliance. The Registry shall place the matter before the Bench after receiving the report of the Chartered Accountants.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)